

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Decision

MEETING NUMBER : 7/82-ALC4/2008 MEETING DATE : 13.05.2008

The Meeting No.07/09 in the year 2008-09 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 was held on **13.05.2008** under the Chairmanship of Export Commissioner, Shri Sanjay Rastogi in his chamber.

Following members were present:-

1. Jasbir singh, IA, Chemical Division, C&PC
2. Shri D.N. Mathur, Dy. IA, PI Division, C & PC.
3. Dr. Arun Kumar, AD, MSME
4. Shri Rajinder Pal Singh, Dy. DGFT.
5. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No.3/09 dated 22.04.2008, 4/09 dated 29.04.2008 and 5/09 dated 29.04.2008 were ratified by the Committee.

Further, the Committee was informed that vide Public Notice No.55/2005 dated 19.09.2005 certain SIONs pertaining to Chemical and Allied Products were deleted, but their corresponding entries in DEPB Schedule are still existing. This pertains to period before formation of Norms committee-III. Committee decided to bring the above position to the notice of Chairman, DEPB Committee for taking a view in this regard.

Case No.B-48	M/S Pab Organics Pvt. Ltd.
Norms Committee Meeting No.7/09	F.No.01/82/50/799/AM08
Meeting Date: 13.05.2008	RLA F.No.34/24/40/76/AM08
Adv. Lic. No.3410019236 dated 19.07.2007	
Committee considered case as per agenda for enhancement in the quantity of Hydrobromic Acid 48% under para 4.7 of HBP.	
Shri Pankaj Maheshwary, Managing Director of the company appeared for personal hearing and explained his case. He presented supporting data/relevant patents/published data and documents in support of his request. He explained that normally the process is optimized based on the intermediate which has a higher value so as to make the process more cost effective.	

After hearing, Committee in light of Central Excise Data submitted by the Managing Director and in consultation with technical authorities present in meeting decided to enhance the quantity of Hydrobromic Acid 48% from 3.357 kg/kg to 5.00 kg/kg without any change in the quantity of inputs of other items.

RA concerned may take further necessary action as per above decision of NC.

Case No.B-49	M/S Penam Laboratories Ltd.
Norms Committee Meeting No.7/09	F.No.01/82/162/450/AM08
Meeting Date: 13.05.2008	
Committee considered case as per agenda for fixation of value addition for DEPB rate in respect of export product 6-APA. Committee observed that firm has applied for fixation of DEPB rate for 6-APA (6-Amino Penicillanic Acid) and has furnished import/export data in respect of their firm. Committee felt that based on the data of an individual firm, DEPB rate should not be fixed as it is applicable to all the exporters inspite of the fact that other exporters might be having different consumption/production data for the same export product. Committee after deliberation and in consultation with the representatives of Technical Authority present in meeting decided to call for consumption/production data of at least 3-4 different firms engaged in production/export of the export product in question. EPC may be asked to furnish data along with copies of Shipping Bills/Bills of Entry etc. for 3-4 different firms for the export product in question, to facilitate fixation of DEPB rate. The case may be listed for consideration on receipt of above data.	

Case No.B-50	M/S Lupin Ltd.
Norms Committee Meeting No.7/09	F.No.01/82/162/285/AM06
Meeting Date: 13.05.2008	
Committee considered case as per agenda for fixation of value addition for DEPB rate in respect of export product 3C7ACCA. Committee observed that firm has applied for fixation of DEPB rate for 3C7ACCA and has furnished import/export data in respect of their firm. Committee felt that based on the data of an individual firm, DEPB	

rate should not be fixed as it is applicable to all the exporters inspite of the fact that other exporters might be having different consumption/production data for the same export product.

Committee after deliberation and in consultation with the representatives of Technical Authority present in meeting decided to call for consumption/production data of at least 3-4 different firms engaged in production/export of the export product in question.

EPC may be asked to furnish data along with copies of Shipping Bills/Bills of Entry etc. for 3-4 different firms for the export product in question, to facilitate fixation of DEPB rate.

The case may be listed for consideration on receipt of above data.

Case No.B-51	M/S Alchem International Ltd.
Norms Committee Meeting No.7/09	F.No.01/87/50/336/AM07
Meeting Date: 13.05.2008	RLA F.05/24/40/225/AM07
Adv. Lic. No.051085276 dated 21.06.2006	
Committee considered case as per agenda for ratification of norms for export product Silymarin Extract under para 4.7 of HBP.	
Ms. Nidhi Mehta, Sr. Vice President of company appeared before Committee for personal hearing and explained the case. She was asked to submit technical details indicating the difference between import and export item. She promised to submit the details soon. Committee, therefore, decided to await reply of firm and defer case for 24.06.2008.	

Case No.B-52	M/S Alkem Laboratories Ltd.
Norms Committee Meeting No.7/09	F.No.01/83/50/409/AM08
Meeting Date: 13.05.2008	RLA F.No.03/94/40/187/AM08
Adv. Lic. No.0310430680 dated 25.05.2007	
Committee considered the case as per agenda for revision of norms for export product Sucralose under para 4.7 of HBP.	
Shri Manoj Kumar Saxena, Vice President (Operations) of the company appeared before the Committee for personal hearing and explained the case. He explained that the quantity allowed by NC are grossly inadequate vis-à-vis quantity applied by them.	

After hearing, Committee decided to call for Central Excise Data alongwith supporting literature from firm. Accordingly, case was deferred for 24.06.2008.

Case No.B-53	M/S Cipla Ltd.
Norms Committee Meeting No.7/09	F.No.01/83/50/1234/AM08
Meeting Date: 13.05.2008	RLA F.No.03/94/40/658/AM08
Adv. Lic. No.0310444208 dated 25.09.2007	
Committee considered case as per agenda for correction in item of import under para 4.7 of HBP. Committee observed that there is a typographical error in recording the minutes. Therefore, in consultation with representative of PI Division present in meeting, NC decided to allow correction in import item to read as “(2R,5S)-5-[4-Acetamido-2-oxo-1(2H)-Pyrimidinyl]-1,3-oxathiolan-2-YL, Methyl Menthyl Carbonate”. RA concerned may take further necessary action as per above decision of NC.	

Case No.B-54	M/S Cipla Ltd.
Norms Committee Meeting No.7/09	F.No.01/82/50/1837/AM07
Meeting Date: 13.05.2008	RLA F.No.03/94/40/1468/AM07
Adv. Lic. No.0310423777 dated 21.03.2007	
Committee considered case as per agand for ratification of norms for export product Exemestane under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of PI Division.	

Case No.B-55	M/S Blue Circle Speciality Chemicals Pvt. Ltd.
Norms Committee Meeting No.7/09	F.No.01/83/50/723/AM08
Meeting Date: 13.05.2008	RLA F.No.03/94/40/116/AM08
Adv. Lic. No.0310432127 dated 08.06.2007	
Committee considered case as per agand for revision of norms for export product 5-Nitroisophthalic Acid Monomethyl Ester under para 4.7 of HBP.	

Representative of Chemical Division present in meeting informed Committee that there is no justification for revision of norms. Committee, therefore, decided to maintain status quo.

Case No.B-56	M/S Grand Organics Pvt. Ltd.
Norms Committee Meeting No.7/09	F.No.01/82/50/184/AM06
Meeting Date: 13.05.2008	RLA F.No.17/24/40/12/AM06
Adv. Lic. No.1710001052 dated 27.05.2005	
Committee considered case as per agenda for ratification of norms for export product Ventex-95 (Alkyl Ether) under para 4.7 of HBP.	
Committee decided to defer case for 10.06.2008 for comments of Chemical Division.	

Case No.B-57	M/S Wockhardt Ltd.
Norms Committee Meeting No.7/09	F.No.01/82/162/215/AM08
Meeting Date: 13.05.2008	
Committee considered case as per agenda for fixation of value addition for DEPB rate in respect of export product Dextropropoxyphene Napsylate USP.	
Committee observed that firm has applied for fixation of DEPB rate for Dextropropoxyphene Napsylate USP and has furnished import/export data in respect of their firm. Committee felt that based on the data of an individual firm, DEPB rate should not be fixed as it is applicable to all the exporters in spite of the fact that other exporters might be having different consumption/production data for the same export product.	
Committee after deliberation and in consultation with the representatives of Technical Authority present in meeting decided to call for consumption/production data of at least 3-4 different firms engaged in production/export of the export product in question.	
EPC may be asked to furnish data along with copies of Shipping Bills/Bills of Entry etc. for 3-4 different firms for the export product in question, to facilitate fixation of DEPB rate.	
The case may be listed for consideration on receipt of above data.	

Case No.B-58	M/S Wockhardt Ltd.
Norms Committee Meeting No.7/09	F.No.01/82/162/548/AM07
Meeting Date: 13.05.2008	
Committee considered case as per agenda for fixation of value addition for DEPB rate in respect of export product D-Oxyphene Base (Powder). Committee observed that firm has applied for fixation of DEPB rate for product D-Oxyphene Base (Powder) and has furnished import/export data in respect of their firm. Committee felt that based on the data of an individual firm, DEPB rate should not be fixed as it is applicable to all the exporters inspite of the fact that other exporters might be having different consumption/production data for the same export product. Committee after deliberation and in consultation with the representatives of Technical Authority present in meeting decided to call for consumption/production data of at least 3-4 different firms engaged in production/export of the export product in question. EPC may be asked to furnish data along with copies of Shipping Bills/Bills of Entry etc. for 3-4 different firms for the export product in question, to facilitate fixation of DEPB rate. The case may be listed for consideration on receipt of above data.	

Case No.B-59	M/S Wockhardt Ltd.
Norms Committee Meeting No.7/09	F.No.01/83/162/428/AM07
Meeting Date: 13.05.2008	
Committee considered case as per agenda for fixation of value addition for DEPB rate in respect of export product Dextromethorphan hydrobromide. Committee observed that firm has applied for fixation of DEPB rate for Dextromethorphan hydrobromide and has furnished import/export data in respect of their firm. Committee felt that based on the data of an individual firm, DEPB rate should not be fixed as it is applicable to all the exporters inspite of the fact that other exporters might be having different consumption/production data for the same export product. Committee after deliberation and in consultation with the representatives of Technical Authority present in meeting decided to call for consumption/production data of at least 3-4 different firms engaged in production/export of the export product in question.	

EPC may be asked to furnish data along with copies of Shipping Bills/Bills of Entry etc. for 3-4 different firms for the export product in question, to facilitate fixation of DEPB rate.

The case may be listed for consideration on receipt of above data.

Case No.B-60	M/S Tamilnadu Petroproducts Ltd.
Norms Committee Meeting No.7/09	F.No.01/83/162/165/AM06
Meeting Date: 13.05.2008	
Committee considered case as per agenda for fixation of value addition for DEPB rate in respect of export product Epichlorohydrin.	
Committee observed that DEPB Committee has remanded back the case to Norms Committee for fixation of value addition after excluding the cif value of Fuel.	
Committee decided to defer the case for 27.05.2008.	

Case No.A-61	M/S Lupin Ltd.
Norms Committee Meeting No.7/09	F.No.01/82/50/1721/AM07
Meeting Date: 13.05.2008	RLA F.No.03/95/40/1297/AM07
Adv. Lic. No.0310416716 dated 22.01.2007	
Committee observed that online agenda for this case is already appearing at Sl.No.9 (Case No.16/49/82-ALC1/2006). Case stands closed.	

Case No.A-62	M/S Lupin Ltd.
Norms Committee Meeting No.7/09	F.No.01/83/50/1146/AM08
Meeting Date: 13.05.2008	RLA F.No.03/95/40/570/AM08
Adv. Lic. No.0310442436 dated 11.09.2007	
Committee observed that online agenda for this case is already appearing at Sl.No.54 (Case No.72/27/83-ALC1/2007). Case stands closed.	

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Case No.A-63	M/S Lupin Ltd.
Norms Committee Meeting No.7/09	F.No.01/82/50/119/AM08
Meeting Date: 13.05.2008	RLA F.No.03/95/40/293/AM08
Adv. Lic. No.0310433980 dated 26.06.2007	
Committee considered the case as per agenda and decided to refer it to NIC for generating online agenda.	

Case No.A-64	M/S Cipla Ltd.
Norms Committee Meeting No.7/09	F.No.01/82/162/912/AM08
Meeting Date: 13.05.2008	RLA F.No.03/94/40/1198/AM08
Adv. Lic. No.Under para 4.4.2 of HBP	
Committee considered case as per agenda for fixation of norms for export product Asthalin Inhaler under para 4.4.2 of HBP.	
Committee decided to examine the case on file in consultation with Policy Division regarding importability of P-11 and P-12 Gases and defer case for 10.06.2008.	

Case No.A-65	M/S Cipla Ltd.
Norms Committee Meeting No.7/09	F.No.01/82/162/102/AM09
Meeting Date: 13.05.2008	RLA F.No.03/94/40/12/AM09
Adv. Lic. No.Under para 4.4.2 of HBP	
Committee considered case as per agenda for fixation of norms for export product Beclate Inhaler under para 4.4.2 of HBP.	
Committee decided to examine the case on file in consultation with Policy Division regarding importability of P-11 and P-12 Gases and defer case for 10.06.2008.	

Case No.A-66	M/S Cipla Ltd.
Norms Committee Meeting No.7/09	F.No.01/82/162/103/AM09
Meeting Date: 13.05.2008	RLA F.No.03/94/40/1202/AM08
Adv. Lic. No.0310462533 dated 25.02.2008	
Committee considered case as per agenda for ratification of norms for export product Stavir Capsules under para 4.7 of HBP.	

Committee decided to refer case to NIC for generating online agenda. Accordingly, case was deferred for 10.06.2008.

Case No.C-20	M/S Parabolic Drugs Ltd.
Norms Committee Meeting No.7/09	F.No.01/82/162/807/AM08
Meeting Date: 13.05.2008	
Case has already been rejected by NC in its 4/09 meeting held on 29.04.2008.	

Case No.C-21	M/S Parabolic Drugs Ltd.
Norms Committee Meeting No.7/09	F.No.01/82/162/806/AM08
Meeting Date: 13.05.2008	
Case has already been rejected by NC in its 4/09 meeting held on 29.04.2008.	

Case No.C-22	M/S Parabolic Drugs Ltd.
Norms Committee Meeting No.7/09	F.No.01/82/162/805/AM08
Meeting Date: 13.05.2008	
Case has already been rejected by NC in its 4/09 meeting held on 29.04.2008.	

Case No.C-23	M/S Parabolic Drugs Ltd.
Norms Committee Meeting No.7/09	F.No.01/82/162/808/AM08
Meeting Date: 13.05.2008	
Case has already been rejected by NC in its 4/09 meeting held on 29.04.2008.	

Case No.C-24	M/S Lupin Ltd.

Norms Committee Meeting No.7/09	F.No.01/82/162/797/AM08
Meeting Date: 13.05.2008	
Committee considered case as per agenda for modification of SION for the export product Rifampicin at Sl.No.A-225. It was decided to call Shri Raghuvver Kini, Additional Executive Director, Pharmexcil, Mumbai on 10.06.2008 at 2.30 PM in Room No.11, Udyog Bhawan, New Delhi for discussion and better coordination with Norms Committee.	

Case No.C-25	M/S India Glycol Ltd.
Norms Committee Meeting No.7/09	F.No.01/82/162/928/AM08
Meeting Date: 13.05.2008	
Committee considered case as per agenda for fixation of SION for export product Diethylene Glycol Mono Ethyl Ether (IGTOL-12016E) Committee decided to call for All Industry data of Import and Export from Chemexcil. Accordingly, case was deferred for 24.06.2008.	

Case No.C-26	M/S India Glycol Ltd.
Norms Committee Meeting No.7/09	F.No.01/82/162/942/AM08
Meeting Date: 13.05.2008	
Committee considered case as per agenda for fixation of SION for export product Diethylene Glycol Mono Ethyl Ether Acetate (IGACE-8801E) Committee decided to call for All Industry data of Import and Export from Chemexcil. Accordingly, case was deferred for 24.06.2008.	

Case No.C-27	M/S India Glycol Ltd.
Norms Committee Meeting No.7/09	F.No.01/82/162/941/AM08
Meeting Date: 13.05.2008	
Committee considered case as per agenda for fixation of SION for export product Ethylene Glycol Mono Ethyl Ether (IGSOL-12026E)	

Committee decided to call for All Industry data of Import and Export from Chemexcil. Accordingly, case was deferred for 24.06.2008.

Case No.C-28	M/S India Glycol Ltd.
Norms Committee Meeting No.7/09	F.No.01/82/162/940/AM08
Meeting Date: 13.05.2008	
Committee considered case as per agenda for fixation of SION for export product Ethylene Glycol Mono Ethyl Ether Acetate (IGACE6701E). Committee decided to call for All Industry data of Import and Export from Chemexcil. Accordingly, case was deferred for 24.06.2008.	

Case No.C-29	M/S Bayer Cropscience Ltd.
Norms Committee Meeting No.7/09	F.No.01/82/162/923/AM08
Meeting Date: 13.05.2008	
Committee considered case as per agenda for fixation of SION for export product Ethoprophos Technical. Committee decided to call for All Industry data of Import and Export from Chemexcil. Accordingly, case was deferred for 24.06.2008.	

1	Case No.:31/47/82-ALC1/2005	Party Name:CALYX CHEMICALS & PHARMACEUTICALS PVT.LTD.	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/82/050/01335/AM06/	RLA File :03/94/040/01210/AM06/	Lic.No/Date:0310365692 03.02.2006	Defer Date:24.06.2008
	Decision :Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee observed that agenda has been generated, but details of the case has not been generated in the agenda. Committee, therefore, decided to refer the case to NIC for generating the details in the agenda. Accordingly, case was deferred for 24.06.2008.			

2	Case No.:7/42/82-ALC4/2007	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
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HQ File :01/82/050/00343/AM08/	RLA File :08/24/040/00259/AM06/	Lic.No/Date:0810054157 22.02.2006	Defer Date:24.06.2008
Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP.			
Committee observed that agenda has been generated, but details of the case has not been generated in the agenda. Committee, therefore, decided to refer the case to NIC for generating the details in the agenda. Accordingly, case was deferred for 24.06.2008.			

3	Case No.:16/3/82-ALC4/2008	Party Name:MINAL INTERMEDIATES	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Approved															
	HQ File :01/82/050/00016/AM09/	RLA File :08/24/040/00056/AM07/	Lic.No/Date:0810056578 22.05.2006																
	Decision : Committee considered case as per agenda for ratification of norms for export product 1-Phenyl 3-Carbethoxy 5-Pyrazolone under para 4.7 of HBP. The licence was issued in the year 2006 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken contrary to decision taken now, the onus lies on the RA & firm. Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/15/2007-Ch.II dated 10.04.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="3">1-Phenyl 3-Carbethoxy 5-Pyrazolone</td><td rowspan="3">1 Kg.</td><td>1.</td><td>Aniline Oil</td><td>0.673 kg/kg</td></tr> <tr> <td>2.</td><td>Sodium Nitrite</td><td>0.548 kg/kg</td></tr> <tr> <td>3.</td><td>Sodium Metal</td><td>0.186 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	1-Phenyl 3-Carbethoxy 5-Pyrazolone	1 Kg.	1.	Aniline Oil	0.673 kg/kg	2.	Sodium Nitrite	0.548 kg/kg	3.	Sodium Metal
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product															
1-Phenyl 3-Carbethoxy 5-Pyrazolone	1 Kg.	1.	Aniline Oil	0.673 kg/kg															
		2.	Sodium Nitrite	0.548 kg/kg															
		3.	Sodium Metal	0.186 kg/kg															

4	Case No.:30/3/82-ALC4/2008	Party Name:EMAMI LIMITED,	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Approved
	HQ File :01/82/050/00030/AM09/	RLA File :02/24/040/00100/AM07/	Lic.No/Date:0210091409 14.07.2006	
	Decision : Committee considered case as per agenda for ratification of norms for export product Emami Mentho Plus Pain Balm (MPPB) under			

para 4.7 of HBP.

The licence was issued in the year 2006 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken contrary to decision taken now, the onus lies on the RA & firm.

Committee in light of written comments forwarded by Department of MSME vide their U.O. No.5(9)/2005-Chem dated 07.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Total Qty. allowed
Emami Mentho Plus Pain Balm (MPPB) i)MPPB(1.2ml)-5508000 pcs. =6609.60 Ltr. ii)MPPB (4 ml)-2918400 pcs. =11673.60 ltr. iii)MPPB(9 ml)-4728960 pcs =42560.64 ltr. iv)MPPB (30 ml)-467712 pcs. =14031.36 ltr.	74875.20 Liters OR 67388.17 Kgs.	1.	Micro Crystalline Wax	12129.84 kgs.
		2.	Paraffin Wax (hard paraffin)	8086.56 kgs.
		3.	Heavy Liquid Paraffin	12736.33 kgs.
		4.	Relevant Perfume	67.39 kgs.
		5.	Methyl Salicylate (Wintergreen Oil)	6738.8 kgs.
		6.	Thymol	505.41 kgs.
		7.	Terpentine Oil	1516.23 kgs.
		8.	Clove Oil	505.41 kgs.
		9.	Eucalyptas Oil	6064.92 kgs.
		10.	Menthol	13477.6 kgs.
		11.	Camphor	5054.1 kgs.
		12.	Label made out of laminated art paper	8115072 Nos.
		13.	Flint Glass container	4728960 Nos.
		14.	P.P. Flow Wrap	5508000 Nos.
			Packing Material	
		15.	Card Board other than ivory board	As per packing policy
		16.	Kraft Paper	-do-
		17.	LDPE granules (film grade)	-do-
		18.	Polypropylene granules	-do-
		19.	Polypropylene granules	-do-

RA concerned may take further necessary action as per above decision of NC.

	(INDIA) LTD.	13.05.2008	Deferred
HQ File :01/82/050/01010/AM07/	RLA File :03/94/040/00604/AM07/	Lic.No/Date:0310400933 25.09.2006	Defer Date:24.06.2008
Decision : Committee considered case as per agenda for ratification of norms for export product 5-O-Dimethoxytrityl-2-O-tert-butyl dimethylsilyl-N-Benzoyl Adenosine/DMT-rA(bz)TBDMS under para 4.7 of HBP. Committee decided to call for Production and Consumption data certified by Central Excise Authority from firm. Accordingly, case was deferred for 24.06.2008.			

6	Case No.:579/21/82-ALC4/2007	Party Name:KUMAR ORGANIC PRODUCTS LIMITED,	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/82/050/01174/AM07/	RLA File :07/24/040/00449/AM07/	Lic.No/Date:0710047985 19.10.2006	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Zinc Pyrithione under para 4.7 of HBP. Committee decided to defer case for 10.06.2008 for comments of Chemical Division.			

7	Case No.:389/24/83-ALC1/2007	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Approved												
	HQ File :01/83/050/01034/AM07/	RLA File :13/24/040/00024/AM07/	Lic.No/Date:1310023404 18.12.2006													
	Decision : Committee considered case as per agenda for ratification of norms for export product 2-Chloro 6-Thiomethyl Toluene under para 4.7 of HBP. The licence was issued in the year 2006 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken contrary to decision taken now, the onus lies on the RA & firm. Committee in light of written comments forwarded by Chemical Division vide their U.O. No.15022/9/2006-Ch.II dated 07.04.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="2">2-Chloro 6-Thiomethyl Toluene</td><td rowspan="2">1 Kg.</td><td>1.</td><td>3-Chloro 2-Methyl Aniline</td><td>1.093 kg/kg</td></tr> <tr> <td>2.</td><td>Sodium Methyl Mercaptide</td><td>2.885 kg/kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	2-Chloro 6-Thiomethyl Toluene	1 Kg.	1.	3-Chloro 2-Methyl Aniline	1.093 kg/kg	2.	Sodium Methyl Mercaptide
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product												
2-Chloro 6-Thiomethyl Toluene	1 Kg.	1.	3-Chloro 2-Methyl Aniline	1.093 kg/kg												
		2.	Sodium Methyl Mercaptide	2.885 kg/kg												

10	Case No.:49/3/82-ALC4/2008	Party Name:EMAMI LIMITED,	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Approved
	HQ File :01/82/050/00049/AM09/	RLA File :02/24/040/00320/AM07/	Lic.No/Date:0210098306 20.02.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Himani (Fast Relief) Pain Relief Ointment under para 4.7 of HBP. Case has already been approved by NC in its 3/09 meeting held on 22.04.2008.			

11	Case No.:858/21/82-ALC4/2007	Party Name:KUMAR ORGANIC PRODUCTS LIMITED,	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/82/050/01685/AM07/	RLA File :07/24/040/00761/AM07/	Lic.No/Date:0710050236 22.02.2007	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Zinc Pyrithione under para 4.7 of HBP. Committee decided to defer case for 10.06.2008 for comments of Chemical Division.			

12	Case No.:873/21/82-ALC4/2007	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/82/050/01709/AM07/	RLA File :05/24/040/00952/AM07/	Lic.No/Date:0510200115 27.02.2007	Defer Date: 10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 3-Pyridyl Acetic Acid Hcl under para 4.7 of HBP. Committee decided to defer case for 10.06.2008 for comments of Chemical Division.			

13	Case No.:28/50/83-ALC1/2006	Party Name:R.K.INDUSTRIES,	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/83/050/01307/AM07/	RLA File :08/24/040/00349/AM07/	Lic.No/Date:0810063342 02.03.2007	Defer Date:24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee observed that in the agenda, details of import and export items and other details have not been generated. Committee, therefore, decided to refer the matter to NIC for necessary action. Accordingly, case was deferred for 24.06.2008.			

14	Case No.:7/2/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/82/050/01804/AM07/	RLA File :03/94/040/01443/AM07/	Lic.No/Date:0310422972 13.03.2007	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Triomune 30 and 40 tablets under para 4.7 of HBP. Committee decided to defer case for 10.06.2008 for comments of PI Division.			

15	Case No.:3/22/83-ALC1/2007	Party Name:RA CHEM PHARMA LIMITED.	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/83/050/01367/AM07/	RLA File :09/24/040/00505/AM07/	Lic.No/Date:0910029769 26.03.2007	Defer Date:24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 1-Acetylamino-5-Nitro-2-Propoxy Benzene under para 4.7 of HBP. Committee decided to call for end use of export product from firm. Accordingly, case was deferred for 24.06.2008.			

16	Case No.:2/4/85-ALC3/2007	Party Name:HEINZ INDIA PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/85/050/00259/AM07/	RLA File :03/94/040/01338/AM07/	Lic.No/Date:0310424928 29.03.2007	Defer Date:24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Vitamin-Mineral Food Supplement Sprinkle under para 4.7 of HBP. Committee decided to forward a copy of application to Ministry of Food Processing Industry for their comments. Accordingly, case was deferred for 24.06.2008.			

17	Case No.:19/19/83-ALC1/2007	Party Name:GRANULES INDIA LIMITED	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/83/050/00029/AM08/	RLA File :09/24/040/00534/AM07/	Lic.No/Date:0910029886 04.04.2007	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Naproxen Granules DC Grade 80% under para 4.7 of HBP.			

Committee decided to forward a copy of application to PI Division for their comments. Accordingly, case was deferred for 10.06.2008.

18	Case No.:50/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/82/050/00386/AM08/	RLA File :03/94/040/00017/AM08/	Lic.No/Date:0310426065 10.04.2007	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Triomune 30 and 40 tablets under para 4.7 of HBP. Committee decided to defer case for 10.06.2008 for comments of PI Division.			

19	Case No.:52/42/82-ALC4/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/82/050/00388/AM08/	RLA File :07/24/040/00005/AM08/	Lic.No/Date:0710051374 23.04.2007	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Calcium Aspartate, Magnesium L-Aspartate and Zinc L-Aspartate under para 4.7 of HBP. Committee decided to defer case for 10.06.2008 for comments of Chemical Division.			

20	Case No.:53/42/82-ALC4/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/82/050/00389/AM08/	RLA File :07/24/040/00862/AM07/	Lic.No/Date:0710051389 24.04.2007	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Calcium Lactobionate, Calcium Glubionate and Calcium Bromolactobionate under para 4.7 of HBP. Committee decided to defer case for 10.06.2008 for comments of Chemical Division.			

21	Case No.:54/42/82-ALC4/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/82/050/00390/AM08/	RLA File :07/24/040/00861/AM07/	Lic.No/Date:0710051390 24.04.2007	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Zinc Gluconate etc. under para 4.7 of HBP.			

Committee decided to defer case for 10.06.2008 for comments of Chemical Division.

22	Case No.:550/24/83-ALC1/2007	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Approved																											
	HQ File :01/83/050/00188/AM08/	RLA File :09/24/040/00526/AM07/	Lic.No/Date:0910030104 25.04.2007																												
	Decision : Committee considered case as per agenda for ratification of norms for export product Propafenone Hydrochloride under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their O.M. No.35011/93/2007-PI-III dated 09.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="7">Propafenone Hydrochloride</td><td rowspan="7">1 Kg.</td><td>1.</td><td>2-Hydroxy Acetophenone</td><td>1.38 kg/kg</td></tr> <tr> <td>2.</td><td>Epichlorohydrin</td><td>2.64 kg/kg</td></tr> <tr> <td>3.</td><td>n-Propylamine</td><td>0.68 kg/kg</td></tr> <tr> <td>4.</td><td>5% Palladium Carbon (50% wet)</td><td>0.022 kg/kg</td></tr> <tr> <td>5.</td><td>Acetone</td><td>3.08 kg/kg</td></tr> <tr> <td>6.</td><td>Toluene</td><td>2.64 kg/kg</td></tr> <tr> <td>7.</td><td>Methanol</td><td>13.00 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Propafenone Hydrochloride	1 Kg.	1.	2-Hydroxy Acetophenone	1.38 kg/kg	2.	Epichlorohydrin	2.64 kg/kg	3.	n-Propylamine	0.68 kg/kg	4.	5% Palladium Carbon (50% wet)	0.022 kg/kg	5.	Acetone	3.08 kg/kg	6.	Toluene	2.64 kg/kg	7.	Methanol
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product																											
Propafenone Hydrochloride	1 Kg.	1.	2-Hydroxy Acetophenone	1.38 kg/kg																											
		2.	Epichlorohydrin	2.64 kg/kg																											
		3.	n-Propylamine	0.68 kg/kg																											
		4.	5% Palladium Carbon (50% wet)	0.022 kg/kg																											
		5.	Acetone	3.08 kg/kg																											
		6.	Toluene	2.64 kg/kg																											
		7.	Methanol	13.00 kg/kg																											

23	Case No.:56/42/82-ALC4/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/82/050/00392/AM08/	RLA File :07/24/040/00052/AM08/	Lic.No/Date:0710051438 26.04.2007	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Calcium Gluconate, Calcium Lactate Gluconate under para 4.7 of HBP. Committee decided to defer case for 10.06.2008 for comments of Chemical Division.			

24	Case No.:57/42/82-ALC4/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
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HQ File :01/82/050/00393/AM08/	RLA File :07/24/040/00053/AM08/	Lic.No/Date:0710051439 26.04.2007	Defer Date:10.06.2008
Decision : Committee considered case as per agenda for ratification of norms for export product Calcium Gluconate, Calcium Lactate Gluconate, Calcium Glubionate and Calcium Borogluconate under para 4.7 of HBP.			
Committee decided to defer case for 10.06.2008 for comments of Chemical Division.			

25	Case No.:27/19/83-ALC1/2007	Party Name:GRANULES INDIA LIMITED	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Approved																											
	HQ File :01/83/050/00232/AM08/	RLA File :09/24/040/00024/AM08/	Lic.No/Date:0910030158 03.05.2007																												
	Decision : Committee considered case as per agenda for ratification of norms for export product Phenazopyridine Hcl under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/57/2006-PI-III dated 08.05.2006 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="7">Phenazopyridine Hcl</td><td rowspan="7">1 Kg.</td><td>1.</td><td>2,6-Diamino Pyridine</td><td>0.76 kg/kg</td></tr> <tr> <td>2.</td><td>Aniline</td><td>0.62 kg/kg</td></tr> <tr> <td>3.</td><td>Sodium Nitrile</td><td>0.74 kg/kg</td></tr> <tr> <td>4.</td><td>Sodium Acetate</td><td>1.81 kg/kg</td></tr> <tr> <td>5.</td><td>Toluene</td><td>1.00 kg/kg</td></tr> <tr> <td>6.</td><td>Methanol</td><td>2.00 kg/kg</td></tr> <tr> <td>7.</td><td>Activated Carbon</td><td>0.05 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Phenazopyridine Hcl	1 Kg.	1.	2,6-Diamino Pyridine	0.76 kg/kg	2.	Aniline	0.62 kg/kg	3.	Sodium Nitrile	0.74 kg/kg	4.	Sodium Acetate	1.81 kg/kg	5.	Toluene	1.00 kg/kg	6.	Methanol	2.00 kg/kg	7.	Activated Carbon
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product																											
Phenazopyridine Hcl	1 Kg.	1.	2,6-Diamino Pyridine	0.76 kg/kg																											
		2.	Aniline	0.62 kg/kg																											
		3.	Sodium Nitrile	0.74 kg/kg																											
		4.	Sodium Acetate	1.81 kg/kg																											
		5.	Toluene	1.00 kg/kg																											
		6.	Methanol	2.00 kg/kg																											
		7.	Activated Carbon	0.05 kg/kg																											

26	Case No.:20/21/82-ALC4/2007	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Rejected
	HQ File :01/82/050/00028/AM08/	RLA File :05/24/040/00097/AM08/	Lic.No/Date:0510203344 07.05.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Clarithromycin Carbomer Granules 44% under para 4.7 of HBP.			

Committee observed that RA/firm was requested to furnish application alongwith other details vide letter dated 29.11.2007 and 11.04.2008, but no reply has been received and in absence of application alongwith other technical details, no norms can be fixed. Committee, therefore, decided to close the case.

RA concerned may take further necessary action as per above decision of NC.

27	Case No.:59/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/82/050/00395/AM08/	RLA File :03/94/040/00102/AM08/	Lic.No/Date:0310428812 08.05.2007	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Triomune 30 and 40 tablets under para 4.7 of HBP. Committee decided to defer case for 10.06.2008 for comments of PI Division.			

28	Case No.:60/42/82-ALC4/2007	Party Name:REDOX PHARMACHEM PVT LTD.	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Rejected
	HQ File :01/82/050/00396/AM08/	RLA File :05/24/040/00092/AM08/	Lic.No/Date:0510203860 18.05.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Thymol and Para Cymene under para 4.7 of HBP. Case has already been rejected by NC in its 1/09 meeting held on 01.04.2008.			

29	Case No.:622/24/83-ALC1/2007	Party Name:SHODHANA LABORATORIES LTD.	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/83/050/00388/AM08/	RLA File :09/24/040/00048/AM08/	Lic.No/Date:0910030334 24.05.2007	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 2-(2-Methoxy Phenoxy) Ethylamine under para 4.7 of HBP. Committee decided to defer case for 10.06.2008 for comments of PI Division.			

30	Case No.:53/3/82-ALC4/2008	Party Name:BIO-TECH OPHTHALMICS PVT. LTD.,	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/82/050/00053/AM09/	RLA File :08/91/040/00092/AM08/	Lic.No/Date:0810065050	Defer

		25.05.2007	Date:10.06.2008
Decision : Committee considered case as per agenda for ratification of norms for export product Bio Hyalur Ophthalmic Solution/Bio Hyalur Plus ophthalmic Solution under para 4.7 of HBP.			
Committee decided to defer case for 10.06.2008 for comments of DIPP.			

31	Case No.:54/3/82-ALC4/2008	Party Name:BIO-TECH OPHTHALMICS PVT. LTD.,	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/82/050/00054/AM09/	RLA File :08/91/040/00087/AM08/	Lic.No/Date:0810065084 28.05.2007	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Hydroxy Prophyl Methyl Cellulose Ophthalmic Solution under para 4.7 of HBP.			
	Committee decided to defer case for 10.06.2008 for comments of DIPP.			

32	Case No.:61/42/82-ALC4/2007	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Approved
	HQ File :01/82/050/00397/AM08/	RLA File :34/24/040/00037/AM08/	Lic.No/Date:3410018872 01.06.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Tetra Butyl Tin, Mono Butyl Tin Trichloride and Di Butyl Tin Oxide under para 4.7 of HBP.			
	Case has already been approved by NC in its 5/09 meeting held on 29.04.2008.			

33	Case No.:70/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/82/050/00406/AM08/	RLA File :03/94/040/00250/AM08/	Lic.No/Date:0310432136 08.06.2007	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Stavir Capsules etc. under para 4.7 of HBP. Committee decided to defer case for 10.06.2008 for comments of PI Division.			

34	Case No.:655/24/83-ALC1/2007	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Rejected
	HQ File :01/83/050/00530/AM08/	RLA File :08/24/040/00066/AM08/	Lic.No/Date:0810065423 15.06.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Methscopolamine Tannate under para 4.7 of HBP.

Committee observed that firm was requested to furnish technical information vide letter dated 03.04.2008, but no reply has been received and no norms can be fixed in absence of required technical information. Accordingly, it was decided to close the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.:65/42/82-ALC4/2007

Party Name:SALICYLATES & CHEMICALS P.LTD.

Meet No/Date:7/82-ALC4/2008
13.05.2008

Status:Case
Approved

HQ File :01/82/050/00401/AM08/

RLA File :09/24/040/00078/AM08/

Lic.No/Date:0910030572
15.06.2007

Decision : Committee considered case as per agenda for ratification of norms for export product Methyl Hydroxy Benzoate BP/Methyl Paraben and Propyl Hydroxy Benzoate BP/Propyl Paraben under para 4.7 of HBP.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/87/2003-Ch.II dated 20.09.2005 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Methyl Hydroxy Benzoate BP/Methyl Paraben	1 Kg.	1.	Para Hydroxy Benzoic Acid	0.989 kg/kg
		2.	Methanol	0.500 kg/kg
Propyl Hydroxy Benzoate BP/Propyl Paraben	1 Kg.	1.	Para Hydroxy benzoic Acid	0.836 kg/kg
		2.	Propanol	0.472 kg/kg

RA concerned may take further necessary action as per above decision of NC.

35

Case No.:66/42/82-ALC4/2007

Party Name:VAMSHI CHEMICALS LTD.

Meet No/Date:7/82-ALC4/2008
13.05.2008

Status:Case
Deferred

HQ File :01/82/050/00402/AM08/

RLA File :06/24/040/00007/AM08/

Lic.No/Date:0610012065
20.06.2007

Defer
Date:10.06.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Iso-Longifolene and longifolene Acetate Main under para 4.7 of HBP.

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Committee decided to defer case for 10.06.2008 for comments of Chemical Division.

37	Case No.:71/42/82-ALC4/2007	Party Name:RALLIS INDIA LIMITED	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/82/050/00407/AM08/	RLA File :03/95/040/00251/AM08/	Lic.No/Date:0310433412 21.06.2007	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Polyetherkeoneketone and Polyetherketoneketone under para 4.7 of HBP. Committee decided to defer case for 10.06.2008 for comments of PC Division.			

38	Case No.:726/24/83-ALC1/2007	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/83/050/00613/AM08/	RLA File :04/24/040/00113/AM08/	Lic.No/Date:0410090130 28.06.2007	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 2-Fluoro Adenosin Triacetate (2-FAT) under para 4.7 of HBP. Committee decided to defer case for 10.06.2008 for comments of PI Division.			

39	Case No.:728/24/83-ALC1/2007	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/83/050/00615/AM08/	RLA File :04/24/040/00111/AM08/	Lic.No/Date:0410090132 28.06.2007	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Clopidogrel Bisulphate under para 4.7 of HBP. Committee decided to defer case for 10.06.2008 for comments of PI Division.			

40	Case No.:727/24/83-ALC1/2007	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/83/050/00614/AM08/	RLA File :04/24/040/00112/AM08/	Lic.No/Date:0410090131 28.06.2007	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Levetiracetam under para 4.7 of HBP. Committee decided to defer case for 10.06.2008 for comments of PI Division.			

41	Case No.:730/24/83-ALC1/2007	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/83/050/00623/AM08/	RLA File :09/24/040/00120/AM08/	Lic.No/Date:0910030686 29.06.2007	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product (S)-3-Hydroxy-N-Benzyl Pyrrolidine under para 4.7 of HBP. Committee decided to defer case for 10.06.2008 for comments of PI Division.			

42	Case No.:68/42/82-ALC4/2007	Party Name:SALICYLATES & CHEMICALS P.LTD.	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Rejected
	HQ File :01/82/050/00404/AM08/	RLA File :09/24/040/00053/AM08/	Lic.No/Date:0910030719 02.07.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Diazolidinyl Urea under para 4.7 of HBP. Committee observed that firm was requested to furnish the following information vide Chemical Division vide letter No.14010/24/2006-Ch.II dated 09.01.2008. 1. Manufacturing process. 2. Chemical reactions with molecular and structural formula and molecular weights. 3. Stage-wise percentage yields. 4. Material balance. 5. Quantity and value of other raw materials. 6. Copies of published standards/specifications for export products and import items. 7. Authentic technical literature in support of norms applied. Above information has not been received and no norms can be fixed in absence of above information. Committee, therefore, decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

43	Case No.:19/23/83-ALC1/2007	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/83/050/00655/AM08/	RLA File :07/24/040/00234/AM08/	Lic.No/Date:0710052301 04.07.2007	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product L-(+)-Selenomethionine under para 4.7 of			

HBP.

Committee decided to forward a copy of application to DGHS for their comments. Accordingly, case was deferred for 10.06.2008.

44	Case No.:771/24/83-ALC1/2007	Party Name:PRACHI PHARMACEUTICALS PVT LTD	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/83/050/00709/AM08/	RLA File :03/95/040/00308/AM08/	Lic.No/Date:0310435714 11.07.2007	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Thiamine Hcl BP/USP under para 4.7 of HBP. Committee decided to forward a copy of application alongwith a copy of reply of firm to PI Division for their comments. Accordingly, case was deferred for 10.06.2008.			

45	Case No.:72/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/82/050/00408/AM08/	RLA File :03/94/040/00383/AM08/	Lic.No/Date:0310436156 13.07.2007	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Stavir Capsules etc. under para 4.7 of HBP. Committee decided to defer case for 10.06.2008 for comments of PI Division.			

46	Case No.:905/24/83-ALC1/2007	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/83/050/00915/AM08/	RLA File :03/95/040/01473/AM07/	Lic.No/Date:0310436839 19.07.2007	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Carvedilol BP under para 4.7 of HBP. Committee decided to defer case for 10.06.2008 for comments of PI Division.			

47	Case No.:906/24/83-ALC1/2007	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/83/050/00916/AM08/	RLA File :03/95/040/01472/AM07/	Lic.No/Date:0310436843 19.07.2007	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Setralone (Tetralone) under para 4.7 of HBP.			

Committee decided to defer case for 10.06.2008 for comments of PI Division.

48	Case No.:893/24/83-ALC1/2007	Party Name:GARUDA CHEMICALS	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/83/050/00900/AM08/	RLA File :03/94/040/00413/AM08/	Lic.No/Date:0310438614 07.08.2007	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Diethylamine Salicylate under para 4.7 of HBP. Committee decided to forward a copy of application to Chemical Division for their comments. Accordingly, case was deferred for 10.06.2008.			

49	Case No.:20/27/83-ALC1/2007	Party Name:UMA ORGANICS PVT. LTD.	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/83/050/01094/AM08/	RLA File :09/24/040/00206/AM08/	Lic.No/Date:0910031379 03.09.2007	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Ethoxy Nonenone under para 4.7 of HBP. Committee decided to call for end use of export product from firm. Accordingly, case was deferred for 10.06.2008.			

50	Case No.:54/27/83-ALC1/2007	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/83/050/01128/AM08/	RLA File :03/94/040/00525/AM08/	Lic.No/Date:0310441978 06.09.2007	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Aprepitant under para 4.7 of HBP. Committee decided to defer case for 10.06.2008 for comments of PI Division.			

51	Case No.:61/27/83-ALC1/2007	Party Name:APITHECARY PHARMA PVT LTD.	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Approved
	HQ File :01/83/050/01135/AM08/	RLA File :09/24/040/00147/AM08/	Lic.No/Date:0910031443 07.09.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Omeprazole Sulphide OR 5-Methoxy-2-[[4-Methoxy-3,5-Dimethyl-2-Pyridine-2-Methyl]Thio-1H-Benzimidazole under para 4.7 of HBP.			

Committee in light of written comments forwarded by PI Division vide their O.M. No.35011/129/2007-PI-III dated 13.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower.

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Omeprazole Sulphide or 5 Methoxy-2-[(4-Methoxy-3-5-Dimethyl-2-Pyridine-2-Methyl)Thio]1H-Benzimidazole	1 Kg.	1.	3,5-Lutidine	1.456 kg/kg
		2.	Methylene Dichloride	6.44 kg/kg
		3.	Methanol	3.40 kg/kg
		4.	Acetone	1.70 kg/kg
		5.	2 Mercapto 5 Methoxy Benzimidazole	0.70 kg/kg

RA concerned may take further necessary action as per above decision of NC.

52	Case No.:62/27/83-ALC1/2007	Party Name:APITHECARY PHARMA PVT LTD.	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/83/050/01136/AM08/	RLA File :09/24/040/00146/AM08/	Lic.No/Date:0910031444 07.09.2007	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Lansoprazole Sulphide OR (2-(4)-(2,2,2-Trifluoro Ethoxy)-3-Methyl-2-Pyridinyl(-2-Methyl(Thio/1h-Benamidazole under para 4.7 of HBP. Committee decided to defer case for 10.06.2008 for comments of PI Division.			

53	Case No.:64/27/83-ALC1/2007	Party Name:KARNATAKA CHEMSYN LTD	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Approved				
	HQ File :01/83/050/01138/AM08/	RLA File :07/24/040/00408/AM08/	Lic.No/Date:0710053251 10.09.2007					
	Decision : Committee considered case as per agenda for ratification of norms for export product 5 Hydroxy Methyl 4-Methyl Imidazole 99.0% purity under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/3/2008-Ch.II dated 08.04.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export</th></tr> </table>				Export product	Export Qty.	Sl.No.	Import items
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export				

				product
5 Hydroxy Methyl 4-Methyl Imidazole 99.0% purity	1 Kg.	1.	4-Methyl Imidazole 99.0% purity	0.861 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

54	Case No.:72/27/83-ALC1/2007	Party Name:LUPIN LIMITED	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/83/050/01146/AM08/	RLA File :03/95/040/00570/AM08/	Lic.No/Date:0310442436 11.09.2007	Defer Date:24.06.2008
	Decision : Committee considered case as per agenda and observed that firm has applied for ratification of input output norms for the export product “Sterile Ceftriaxone Sodium-Non Infringing” under para 4.7 of HBP pertaining to Advance Authorisation No.0310442436 dated 11.09.2007. It was observed that the norms for the said export product are appearing at Sl.No.A-2375 and firm has requested for more raw materials under adhoc norms other than allowed under SION for the reasons that certain importing countries like USA and European Union have rigid standard with regard to the patented Process and they require the export product to be produced through certain manufacturing process which may involve more inputs than allowed in the SION to avoid the patented process. Committee after detailed deliberation decided to refer the application to PI Division for examination on conventional basis to work out input output norms and on receipt of same case be placed before PRC, if required. Case stands deferred for 24.06.2008.			

55	Case No.:101/27/83-ALC1/2007	Party Name:DOCTORSORGANIC CHEMICALS LTD	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/83/050/01175/AM08/	RLA File :26/24/040/00002/AM08/	Lic.No/Date:2610006381 14.09.2007	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Sertraline Hcl under para 4.7 of HBP. Committee decided to defer case for 10.06.2008 for comments of PI Division.			

56	Case No.:139/27/83-ALC1/2007	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/83/050/01213/AM08/	RLA File :03/95/040/00596/AM08/	Lic.No/Date:0310443734 20.09.2007	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Flonicamid under para 4.7 of HBP. Committee decided to defer case for 10.06.2008 for comments of Chemical Division.			

57	Case No.:191/27/83-ALC1/2007	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/83/050/01265/AM08/	RLA File :04/24/040/00235/AM08/	Lic.No/Date:0410091280 01.10.2007	Defer Date: 10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product [Alpha-(Alpha,Beta)]-Beta-Methyl-Alpha-Phenyl-1-Pyrrolidineethanol Base under para 4.7 of HBP. Committee decided to defer case for 10.06.2008 for comments of PI Division.			

58	Case No.:189/27/83-ALC1/2007	Party Name:KESHAVA ORGANICS PVT. LTD.,	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/83/050/01263/AM08/	RLA File :03/94/040/00595/AM08/	Lic.No/Date:0310444705 01.10.2007	Defer Date:24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Chlorpheniramine Base under para 4.7 of HBP. Committee decided to call for technical details as per Appendix 33 from firm. Accordingly, case was deferred for 24.06.2008.			

59	Case No.:96/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Approved
	HQ File :01/82/050/00432/AM08/	RLA File :03/94/040/00688/AM08/	Lic.No/Date:0310445044 03.10.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Nevimune 200mg tablet and Nevirapine Oral Suspension under para 4.7 of HBP. Case has already been approved by NC in its 3/09 meeting held on 22.04.2008.			

60	Case No.:9/29/83-ALC1/2007	Party Name:HETERO LABS LTD.	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/83/050/01274/AM08/	RLA File :09/24/040/00278/AM08/	Lic.No/Date:0910031704 04.10.2007	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Tenofovir Disoproxil Fumarate under para 4.7 of HBP. Committee decided to defer case for 10.06.2008 for comments of PI Division.			

61	Case No.:39/29/83-ALC1/2007	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/83/050/01304/AM08/	RLA File :03/94/040/00643/AM08/	Lic.No/Date:0310445399 08.10.2007	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Appeitnant under para 4.7 of HBP. Committee decided to defer case for 10.06.2008 for comments of PI Division.			

62	Case No.:77/29/83-ALC1/2007	Party Name:PRATAP ORGANICS	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/83/050/01342/AM08/	RLA File :03/95/040/00673/AM08/	Lic.No/Date:0310446132 12.10.2007	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Benzophenone Hydrazone under para 4.7 of HBP. Committee decided to forward a copy of application to Chemical Division for their comments. Accordingly, case was deferred for 10.06.2008.			

63	Case No.:103/29/83-ALC1/2007	Party Name:GULF OIL CORPORATION LIMITED.	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/83/050/01368/AM08/	RLA File :09/24/040/00268/AM08/	Lic.No/Date:0910031799 16.10.2007	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee decided to defer case for 10.06.2008 for comments of PI Division.			

64	Case No.:102/29/83-ALC1/2007	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/83/050/01367/AM08/	RLA File :09/24/040/00271/AM08/	Lic.No/Date:0910031798 16.10.2007	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee decided to defer case for 10.06.2008 for comments of PI Division.			

65	Case No.:4/30/83-ALC1/2007	Party Name:RA CHEM PHARMA LIMITED.	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
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HQ File :01/83/050/01373/AM08/	RLA File :09/24/040/00304/AM08/	Lic.No/Date:0910031810 17.10.2007	Defer Date:10.06.2008
Decision : Committee considered case as per agenda for ratification of norms for export product 1-Acetylamino-5-Nitro-2-Propoxy Benzene under para 4.7 of HBP. Committee observed that firm has been requested to furnish end use of export product vide letter dated 02.04.2008, but no reply has been received. Committee, therefore, decided to await reply of firm and defer case for 10.06.2008.			

66	Case No.:106/42/82-ALC4/2007	Party Name:LUPIN LIMITED	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/82/050/00442/AM08/	RLA File :03/95/040/00604/AM08/	Lic.No/Date:0310447771 25.10.2007	Defer Date:24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee decided to ask the firm to submit their application bifurcated for each export item. Accordingly, case was deferred for 24.06.2008.			

67	Case No.:100/32/83-ALC1/2007	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/83/050/01522/AM08/	RLA File :05/24/040/00476/AM08/	Lic.No/Date:0510211700 06.11.2007	Defer Date:24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Pyrazolinone (Galaxy-1) under para 4.7 of HBP. Committee decided to call for end use of export product alongwith technical details as per Appendix 33 from firm. Accordingly, Case was deferred for 10.06.2008.			

68	Case No.:101/32/83-ALC1/2007	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/83/050/01523/AM08/	RLA File :05/24/040/00477/AM08/	Lic.No/Date:0510211702 06.11.2007	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 5-Methylnicotinic Acid Hcl under para 4.7 of HBP. Committee decided to call for end use of export product alongwith technical details as per Appendix 33 from firm. Accordingly, Case was deferred for 10.06.2008.			

69	Case No.:115/42/82-ALC4/2007	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Approved																				
	HQ File :01/82/050/00451/AM08/	RLA File :09/24/040/00349/AM08/	Lic.No/Date:0910032135 23.11.2007																					
	Decision : Committee considered case as per agenda for ratification of norms for export product Methyl Hydroxy Benzoate BP/Methyl Paraben and Propyl Hydroxy Benzoate BP/Propyl Paraben under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/87/2003-Ch.II dated 20.09.2005 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="2">Methyl Hydroxy Benzoate BP/Methyl Paraben</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Para Hydroxy Benzoic Acid</td><td>0.989 kg/kg</td></tr> <tr> <td>2.</td><td>Methanol</td><td>0.500 kg/kg</td></tr> <tr> <td rowspan="2">Propyl Hydroxy Benzoate BP/Propyl Paraben</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Para Hydroxy benzoic Acid</td><td>0.836 kg/kg</td></tr> <tr> <td>2.</td><td>Propanol</td><td>0.472 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Methyl Hydroxy Benzoate BP/Methyl Paraben	1 Kg.	1.	Para Hydroxy Benzoic Acid	0.989 kg/kg	2.	Methanol	0.500 kg/kg	Propyl Hydroxy Benzoate BP/Propyl Paraben	1 Kg.	1.	Para Hydroxy benzoic Acid	0.836 kg/kg	2.	Propanol
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product																				
Methyl Hydroxy Benzoate BP/Methyl Paraben	1 Kg.	1.	Para Hydroxy Benzoic Acid	0.989 kg/kg																				
		2.	Methanol	0.500 kg/kg																				
Propyl Hydroxy Benzoate BP/Propyl Paraben	1 Kg.	1.	Para Hydroxy benzoic Acid	0.836 kg/kg																				
		2.	Propanol	0.472 kg/kg																				

70	Case No.:64/39/83-ALC1/2007	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Approved												
	HQ File :01/83/050/01643/AM08/	RLA File :03/95/040/00839/AM08/	Lic.No/Date:0310451680 27.11.2007													
	Decision : Committee considered case as per agenda for ratification of norms for export product 3,5-Dimethoxy-4-hydroxy benzonitrile (Syringonitrile) under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/27/2007-Ch.II dated 03.04.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="2">3,5-Dimethoxy-4-hydroxy benzonitrile</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Syringaldehyde</td><td>0.972 kg/kg</td></tr> <tr> <td>2.</td><td>Hydroxylamine</td><td>0.371 kg/kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	3,5-Dimethoxy-4-hydroxy benzonitrile	1 Kg.	1.	Syringaldehyde	0.972 kg/kg	2.	Hydroxylamine
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product												
3,5-Dimethoxy-4-hydroxy benzonitrile	1 Kg.	1.	Syringaldehyde	0.972 kg/kg												
		2.	Hydroxylamine	0.371 kg/kg												

(Syringonitrile)		hydrochloride	
	3.	Dimethyl formamide	0.137 kg/kg
RA concerned may take further necessary action as per above decision of NC.			

71	Case No.:138/39/83-ALC1/2007	Party Name:LUPIN LIMITED	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/83/050/01717/AM08/	RLA File :03/95/040/00892/AM08/	Lic.No/Date:0310453332 10.12.2007	Defer Date:24.06.2008
	Decision : Committee considered case as per agenda and observed that firm has applied for ratification of input output norms for the export product "Sterile Ceftriaxone Sodium-Non Infringing" under para 4.7 of HBP pertaining to Advance Authorisation No.0310416716 dated 22.01.2007. It was observed that the norms for the said export product are appearing at SI.No.A-2375 and firm has requested for more raw materials under adhoc norms other than allowed under SION for the reasons that certain importing countries like USA and European Union have rigid standard with regard to the patented process and they require the export product to be produced through certain manufacturing process which may involve more inputs than allowed in the SION to avoid the patented process. Committee after detailed deliberation decided to refer the application to PI Division for examination on conventional basis to work out input output norms and on receipt of same case be placed before PRC, if required. Case stands deferred for 24.06.2008.			

72	Case No.:74/45/82-ALC4/2007	Party Name:SHREE BANKEY BEHARI LAL BOARD MILLS	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/82/050/00537/AM08/	RLA File :05/24/040/00727/AM08/	Lic.No/Date:0510213720 18.12.2007	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee observed that firm has been requested to furnish the following information vide Chemical Division letter No.14010/88/2004-Ch.II dated 21.04.2008. 1. Details of manufacturing process with chemical equations and molecular formula. 2. Yield obtained in each step. 3. Authentic technical literature indicating use of Isopropyl Alcohol for the manufacture of Thymol. Above information has not been received. Committee, therefore, decided to await reply of firm and defer the case for 10.06.2008.			

73	Case No.:33/45/82-ALC4/2007	Party Name:AARTI DRUGS LIMITED	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case
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HQ File :01/82/050/00496/AM08/	RLA File :03/94/040/00644/AM08/	Lic.No/Date:0310455127 26.12.2007	Deferred Defer Date:10.06.2008
Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP.			
Committee decided to defer case for 10.06.2008 for comments of PI Division.			

74	Case No.:85/45/82-ALC4/2007	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Approved									
	HQ File :01/82/050/00548/AM08/	RLA File :03/95/040/00947/AM08/	Lic.No/Date:0310455179 26.12.2007										
	Decision : Committee considered case as per agenda for ratification of norms for export product Copper Dibutyl Dithiocarbamate under para 4.7 of HBP.												
	Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/120/2002-Ch.III dated 16.10.2006 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>Copper Dibutyl Dithiocarbamate</td><td>1 Kg.</td><td>1.</td><td>Dibutyl Amine</td><td>0.600 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Copper Dibutyl Dithiocarbamate	1 Kg.	1.	Dibutyl Amine
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product									
Copper Dibutyl Dithiocarbamate	1 Kg.	1.	Dibutyl Amine	0.600 kg/kg									

75	Case No.:6/40/83-ALC1/2007	Party Name:KDAC CHEM PVT LTD	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Rejected
	HQ File :01/83/050/01771/AM08/	RLA File :34/24/040/00196/AM08/	Lic.No/Date:3410020422 26.12.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee observed that the firm was requested to furnish following information vide Chemical Division letter No.14010/97/2007-Ch.II dated 17.01.2008. 1. Chemical reactions with molecular and structural formula and molecular weights.			

2. Stage-wise percentage yields.
3. Material balance.
4. CA certificate certifying production of export item achieved by them in the last three years and corresponding consumption of different raw material.
5. Details of by-product/co-product formed in the above production with their quantities and values certified by CA.
6. Authentic Technical Literature in support of requirement of Styrene for manufacture of Phenyl Ethyl Alcohol.
7. Authentic technical literature in support of norms applied.

Above information has not been received and no norms can be fixed in absence of above information. Committee, therefore, decided to close the case.

RA concerned may take further necessary action as per above decision of NC.

76	Case No.:64/45/82-ALC4/2007	Party Name:NANDOLIA ORGANIC CHEMICALS PVT.LTD	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/82/050/00527/AM08/	RLA File :03/95/040/00872/AM08/	Lic.No/Date:0310455396 27.12.2007	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee decided to defer case for 10.06.2008 for comments of Chemical Division.			

77	Case No.:2/45/82-ALC4/2007	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Approved
	HQ File :01/82/050/00465/AM08/	RLA File :09/24/040/00420/AM08/	Lic.No/Date:0910032492 28.12.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Case has already been approved by NC in its 3/09 meeting held on 22.04.2008.			

78	Case No.:66/45/82-ALC4/2007	Party Name:HILDOSE	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/82/050/00529/AM08/	RLA File :03/94/040/00984/AM08/	Lic.No/Date:0310455668 28.12.2007	Defer Date:24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP.			

Committee decided to call for (1) Production and consumption data certified by Central Excise Authority, (2) end use of export product alongwith technical literature from firm. Accordingly, case was deferred for 24.06.2008.

79	Case No.:1/45/82-ALC4/2007	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/82/050/00464/AM08/	RLA File :09/24/040/00246/AM08/	Lic.No/Date:0910032496 31.12.2007	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee decided to defer case for 10.06.2008 for comments of PI Division.			

80	Case No.:5/45/82-ALC4/2007	Party Name:AUCTUS PHARMA PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/82/050/00468/AM08/	RLA File :09/24/040/00361/AM08/	Lic.No/Date:0910032497 31.12.2007	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee decided to defer case for 10.06.2008 for comments of PI Division.			

81	Case No.:65/45/82-ALC4/2007	Party Name:KAJAY REMEDIES PVT. LTD.	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Approved												
	HQ File :01/82/050/00528/AM08/	RLA File :03/94/040/00993/AM08/	Lic.No/Date:0310455879 01.01.2008													
	Decision : Committee considered case as per agenda for ratification of norms for export product Paranitro Phenol under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/186/2002-Ch.II dated 05.11.2002 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="2">Paranitro Phenol</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Paranitro Chloro Benzene</td><td>1.26 kg/kg</td></tr> <tr> <td>2.</td><td>Caustic Soda</td><td>0.64 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Paranitro Phenol	1 Kg.	1.	Paranitro Chloro Benzene	1.26 kg/kg	2.	Caustic Soda
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product												
Paranitro Phenol	1 Kg.	1.	Paranitro Chloro Benzene	1.26 kg/kg												
		2.	Caustic Soda	0.64 kg/kg												

82	Case No.:25/45/82-ALC4/2007	Party Name:AROMA AROMATICS & FLAVOURS	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Approved									
	HQ File :01/82/050/00488/AM08/	RLA File :05/24/040/00766/AM08/	Lic.No/Date:0510214392 03.01.2008										
	Decision : Committee considered case as per agenda for ratification of norms for export product Propenyl Guaethol under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/73/2007-Ch.II dated 07.12.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>Propenyl Guaethol</td><td>1 Kg.</td><td>1.</td><td>Clove Leaf Oil</td><td>1.448 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Propenyl Guaethol	1 Kg.	1.	Clove Leaf Oil
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product									
Propenyl Guaethol	1 Kg.	1.	Clove Leaf Oil	1.448 kg/kg									

83	Case No.:57/45/82-ALC4/2007	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Approved												
	HQ File :01/82/050/00520/AM08/	RLA File :03/95/040/00956/AM08/	Lic.No/Date:0310456685 07.01.2008													
	Decision : Committee considered case as per agenda for ratification of norms for export product Para Fluoro Bromo Benzene (4 Fluoro Bromo Benzene under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/38/2004-Ch.II dated 25.06.2004 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="2">Para Fluoro Bromo Benzene (4 Fluoro Bromo Benzene)</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Fluoro Benzene</td><td>0.685 kg/kg</td></tr> <tr> <td>2.</td><td>Bromine</td><td>1.200 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Para Fluoro Bromo Benzene (4 Fluoro Bromo Benzene)	1 Kg.	1.	Fluoro Benzene	0.685 kg/kg	2.	Bromine
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product												
Para Fluoro Bromo Benzene (4 Fluoro Bromo Benzene)	1 Kg.	1.	Fluoro Benzene	0.685 kg/kg												
		2.	Bromine	1.200 kg/kg												

84	Case No.:9/46/82-ALC4/2007	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
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HQ File :01/82/050/00563/AM08/	RLA File :03/95/040/00935/AM08/	Lic.No/Date:0310456686 07.01.2008	Defer Date:10.06.2008
Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee observed that firm has been requested to furnish the following information vide Chemical Division letter No.14010/81/2005-Ch.II dated 03.04.2008. 1. Production of export item achieved by firm for the past three years and corresponding consumption of each import duty certified by Chartered Accountant. 2. Photocopy of norms approved by ALC for same export item in recent past. 3. Documentary evidence and analysis report for the export item and imposition with its purity in respect to previous advance licence. Above information has not been received. Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.			

85	Case No.:16/45/82-ALC4/2007	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Approved												
	HQ File :01/82/050/00479/AM08/	RLA File :03/94/040/00980/AM08/	Lic.No/Date:0310456999 08.01.2008													
	Decision : Committee considered case as per agenda for ratification of norms for export product NEthyl Ortho Toluidine under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/28/2005-Ch.II dated 08.11.2005 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="2">N-Ethyl Ortho Toluidine</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Ortho Toluidine</td><td>0.932 kg/kg</td></tr> <tr> <td>2.</td><td>Denatured Ethyl Alcohol</td><td>0.460 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	N-Ethyl Ortho Toluidine	1 Kg.	1.	Ortho Toluidine	0.932 kg/kg	2.	Denatured Ethyl Alcohol
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product												
N-Ethyl Ortho Toluidine	1 Kg.	1.	Ortho Toluidine	0.932 kg/kg												
		2.	Denatured Ethyl Alcohol	0.460 kg/kg												

86	Case No.:44/45/82-ALC4/2007	Party Name:HEMA DYE CHEM PVT. LTD.	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Approved
	HQ File :01/82/050/00507/AM08/	RLA File :03/94/040/00971/AM08/	Lic.No/Date:0310457190 09.01.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product 2-Chloro-1-4-dimethoxy benzene (clhqdm) under para 4.7 of HBP.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/50/2007-Ch.II dated 08.04.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
2-chloro-1-4-dimethoxy benzene (clhqdm)	1 Kg.	1.	1,4-Dihydroxy Benzene	0.692 kg/kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:28/45/82-ALC4/2007	Party Name:ARKEMA PEROXIDES INDIA PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Approved
HQ File :01/82/050/00491/AM08/	RLA File :04/24/040/00335/AM08/	Lic.No/Date:0410093138 10.01.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product 1,1-Dimethyl 3-Hydroxybutyl Peroxy Neodecanoate 50% under para 4.7 of HBP.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/12/2007-Ch.II dated 29.11.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
1,1-Dimethyl 3-Hydroxybutyl Peroxy Neodecanoate 50%	1 Kg.	1.	Hexylene Glycol	0.260 kg/kg
		2.	Neodecanoyl Chloride	0.420 kg/kg
		3.	Hydrogen Peroxide 50%	0.024 kg/kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:70/45/82-ALC4/2007	Party Name:SOUTHERN PETROCHEMICAL IND. CORPN. LIMITED	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Approved
HQ File :01/82/050/00533/AM08/	RLA File :04/24/040/00337/AM08/	Lic.No/Date:0410093139 10.01.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product N-(2-Hydraxyethyl Pyrrolidine) under para 4.7 of HBP.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/81/2002-Ch.III dated 11.11.2004 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
N-(2-Hydraxyethyl Pyrrolidine)	1 Kg.	1.	Pyrrolidine	0.882 kg/kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:12/45/82-ALC4/2007	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Approved
HQ File :01/82/050/00475/AM08/	RLA File :03/94/040/00999/AM08/	Lic.No/Date:0310457407 11.01.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product 2,5-Dimethyl Phenyl Acetyl Chloride under para 4.7 of HBP.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/106/2004-Ch.II dated 13.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
2,5-Dimethyl Phenyl Acetyl Chloride	1 Kg.	1.	Para Xylene	1.650 kg/kg
		2.	Para Formaldehyde	1.214 kg/kg
		3.	Sodium Cyanide	0.610 kg/kg
		4.	Caustic Soda Flakes	0.500 kg/kg
		5.	Thionyl Chloride	0.980 kg/kg

RA concerned may take further necessary action as per above decision of NC.

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90	Case No.:61/45/82-ALC4/2007	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Approved
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HQ File :01/82/050/00524/AM08/	RLA File :03/94/040/01014/AM08/	Lic.No/Date:0310457513 11.01.2008	
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Decision : Committee considered case as per agenda for ratification of norms for export product Hamber under para 4.7 of HBP.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/77/2004-Ch.II dated 19.10.2006 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
7-Acetyl-1,2,3,4,5,6,7,8-Octahydro-1,1,6,7-Tetramethyl Naphthalne	1 Kg.	1.	Myrcene	0.668 kg/kg
		2.	3-Methyl-3-Penten-2-one	0.481 kg/kg

RA concerned may take further necessary action as per above decision of NC.

91	Case No.:80/45/82-ALC4/2007	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/82/050/00543/AM08/	RLA File :09/24/040/00450/AM08/	Lic.No/Date:0910032659 15.01.2008	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product (2-Chloro-5-Iodo Phenyl)-(4-Fluoro Phenyl) Methanone under para 4.7 of HBP. Committee decided to defer case for 10.06.2008 for comments of PI Division.			

92	Case No.:23/45/82-ALC4/2007	Party Name:FINE ORGANIC INDUSTRIES(MUMBAI) PVT. LTD.	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Approved				
	HQ File :01/82/050/00486/AM08/	RLA File :03/94/040/01026/AM08/	Lic.No/Date:0310457884 16.01.2008					
	Decision : Committee considered case as per agenda for ratification of norms for export product Sodium Stearyl Lactylate under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/108/2003-Ch.III dated 12.09.2003 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export</th></tr> </table>				Export product	Export Qty.	Sl.No.	Import items
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export				

				product
Sodium Stearyl Lactate	1 Kg.	1.	Lactic Acid	0.444 kg/kg
		2.	Stearic acid	0.700 kg/kg
		3.	Sodium Hydroxide	0.100 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

93	Case No.:45/45/82-ALC4/2007	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Approved
	HQ File :01/82/050/00508/AM08/	RLA File :03/95/040/01003/AM08/	Lic.No/Date:0310457833 16.01.2008	Defer Date:
	Decision : Committee considered case as per agenda for ratification of norms for export product Lasffsolve MEB Ethylene Glycol Mono Butyl Ether under para 4.7 of HBP. Case has already been approved by NC in its 5/09 meeting held on 29.04.2008.			

94	Case No.:46/45/82-ALC4/2007	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/82/050/00509/AM08/	RLA File :03/95/040/01017/AM08/	Lic.No/Date:0310457718 16.01.2008	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product N Acetoxy Ethyl N Cyano Ethyl Meta Amino Acetanilide under para 4.7 of HBP. Committee decided to defer case for 10.06.2008 for comments of PI Division.			

95	Case No.:50/45/82-ALC4/2007	Party Name:KALPSUTRA CHEMICALS PVT. LTD.	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Approved				
	HQ File :01/82/050/00513/AM08/	RLA File :03/94/040/01020/AM08/	Lic.No/Date:0310457797 16.01.2008					
	Decision : Committee considered case as per agenda for ratification of norms for export product Timberfleur (1-2,2,6-Trimethyl Cyclohexyl)-Hexan-3-01) under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/105/2007-Ch.II dated 16.04.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per</th></tr> </thead> </table>				Export product	Export	Sl.No.	Import items
Export product	Export	Sl.No.	Import items	Qty. allowed per				

		Qty.			unit of export product
Timberfleur (1-2,2,6-Trimethyl Cyclohexyl)-Hexan-3-01)	1 Kg.	1.		Citral (Min. purity 95%)	1.46 kg/kg
		2.		Methyl Propyl Ketone	1.50 kg/kg
RA concerned may take further necessary action as per above decision of NC.					

96	Case No.:53/45/82-ALC4/2007	Party Name:METROPOLITAN OVERSEAS LIMITED,	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Rejected
	HQ File :01/82/050/00516/AM08/	RLA File :03/95/040/01030/AM08/	Lic.No/Date:0310458166 18.01.2008	
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee observed that firm was requested to furnish technical information vide Chemical Division letter dated 26.03.2008, but no reply has been received and in absence of technical information, no norms can be fixed. Accordingly, it was decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

97	Case No.:62/45/82-ALC4/2007	Party Name:NICHOLAS PIRAMAL INDIA LTD.	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Approved									
	HQ File :01/82/050/00525/AM08/	RLA File :03/95/040/01007/AM08/	Lic.No/Date:0310458373 21.01.2008										
	Decision : Committee considered case as per agenda for ratification of norms for export product Oxysept Tablets (9081X) Contact Lens Cleaning Tablets under para 4.7 of HBP. Committee in light of written comments forwarded by Department of Bio-techlology vide their O.M. No.BT/IL/05/283/2008-PID dated 25.04.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>Oxysept Tablets (9081X) Contact Lens Cleaner</td><td>1 unit of 1000 tablets</td><td>1.</td><td>Microbial Catalase from Micrococcus luteus in lyophilized form</td><td>0.001155 kg/unit</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Oxysept Tablets (9081X) Contact Lens Cleaner	1 unit of 1000 tablets	1.	Microbial Catalase from Micrococcus luteus in lyophilized form
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product									
Oxysept Tablets (9081X) Contact Lens Cleaner	1 unit of 1000 tablets	1.	Microbial Catalase from Micrococcus luteus in lyophilized form	0.001155 kg/unit									

		2.	Aluminium foil plain/laminated not exceeding 60 micron	0.3150 kg/unit
RA concerned may take further necessary action as per above decision of NC.				

98	Case No.:72/46/87-ALC1/2007	Party Name:GALENTIC PHARMA (INDIA) PVT.LTD.	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/87/050/00697/AM08/	RLA File :03/94/040/01045/AM08/	Lic.No/Date:0310458577 22.01.2008	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Povidone Iodine 10% Solution BP/USP under para 4.7 of HBP. Committee decided to defer case for 10.06.2008 for comments of PI Division.			

99	Case No.:56/45/82-ALC4/2007	Party Name:OLEOFINE ORGANICS (INDIA)PVT.LTD.,	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Approved
	HQ File :01/82/050/00519/AM08/	RLA File :03/95/040/01050/AM08/	Lic.No/Date:0310458576 22.01.2008	
	Decision : Committee considered case as per agenda for ratification of norms for export product Behenamide under para 4.7 of HBP. Case has already been approved by NC in its 5/09 meeting held on 22.04.2008.			

100	Case No.:82/45/82-ALC4/2007	Party Name:SUDERSHAN LABORATORIES LTD.	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/82/050/00545/AM08/	RLA File :09/24/040/00476/AM08/	Lic.No/Date:0910032726 24.01.2008	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product N Butyl Lithium (1.6M Solution-As 100% W/W) under para 4.7 of HBP. Committee decided to defer case for 10.06.2008 for comments of Chemical Division.			

101	Case No.:60/45/82-ALC4/2007	Party Name:LUPIN LIMITED	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/82/050/00523/AM08/	RLA File :03/95/040/01054/AM08/	Lic.No/Date:0310458992 24.01.2008	Defer Date:24.06.2008

Decision : Committee considered case as per agenda and observed that firm has applied for ratification of input output norms for the export product "Sterile Ceftriaxone Sodium-Non Infringing" under para 4.7 of HBP pertaining to Advance Authorisation No.0310416716 dated 22.01.2007. It was observed that the norms for the said export product are appearing at Sl.No.A-2375 and firm has requested for more raw materials under adhoc norms other than allowed under SION for the reasons that certain importing countries like USA and European Union have rigid standard with regard to the patented process and they require the export product to be produced through certain manufacturing process which may involve more inputs than allowed in the SION to avoid the patented process.

Committee after detailed deliberation decided to refer the application to PI Division for examination on conventional basis to work out input output norms and on receipt of same case be placed before PRC, if required. Case stands deferred for 24.06.2008.

102	Case No.:40/45/82-ALC4/2007	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/82/050/00503/AM08/	RLA File :02/24/040/00285/AM08/	Lic.No/Date:0210108551 25.01.2008	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Benzene under para 4.7 of HBP. Committee decided to defer case for 10.06.2008 for comments of PC Division.			

103	Case No.:54/45/82-ALC4/2007	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Approved												
	HQ File :01/82/050/00517/AM08/	RLA File :03/95/040/01046/AM08/	Lic.No/Date:0310459172 25.01.2008													
	Decision : Committee considered case as per agenda for ratification of norms for export product Lasffsolve MEB Ethylene Glycol Mono Butyl Ether under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/7/2003-Ch.II dated 28.04.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="2">Lasffsolve MEB Ethylene Glycol Mono Butyl Ether</td><td rowspan="2">1 Kg.</td><td>1.</td><td>n-Butanol</td><td>0.640 kg/kg</td></tr> <tr> <td>2.</td><td>Ethylene Oxide</td><td>0.380 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Lasffsolve MEB Ethylene Glycol Mono Butyl Ether	1 Kg.	1.	n-Butanol	0.640 kg/kg	2.	Ethylene Oxide
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product												
Lasffsolve MEB Ethylene Glycol Mono Butyl Ether	1 Kg.	1.	n-Butanol	0.640 kg/kg												
		2.	Ethylene Oxide	0.380 kg/kg												

104	Case No.:6/45/82-ALC4/2007	Party Name:JOCIL LTD.,	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/82/050/00469/AM08/	RLA File :09/24/040/00417/AM08/	Lic.No/Date:0910032743 28.01.2008	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee decided to defer case for 10.06.2008 for comments of DIPP.			

105	Case No.:83/45/82-ALC4/2007	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/82/050/00546/AM08/	RLA File :03/94/040/00956/AM08/	Lic.No/Date:0310459419 29.01.2008	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Polyamide Resin under para 4.7 of HBP. Committee decided to defer case for 10.06.2008 for comments of PC Division.			

106	Case No.:38/46/82-ALC4/2007	Party Name:TTK LIG LIMITED	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/82/050/00592/AM08/	RLA File :04/24/040/00351/AM08/	Lic.No/Date:0410093705 07.02.2008	Defer Date:24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Durex Play Longer-1.0 oz (28ag) Active Ingredient Benzocaine under para 4.7 of HBP. Committee decided to forward a copy of application alongwith a copy of reply received from firm to PI Division for their comments. Accordingly, case was deferred for 24.06.2008.			

107	Case No.:37/45/82-ALC4/2007	Party Name:PRIVI ORGANICS LTD	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Approved
	HQ File :01/82/050/00500/AM08/	RLA File :03/95/040/01082/AM08/	Lic.No/Date:0310460511 11.02.2008	
	Decision : Committee considered case as per agenda for ratification of norms for export product Amber Fleur (2,3,8,8-Tetramethyl 1,2,3,4,5,6,7,8-Octohydro-2-Naphthalenyl Methyl Ketone under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/172/2002-Ch.III dated 06.03.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Amber Fleur (2,3,8,8-Tetramethyl 1,2,3,4,5,6,7,8-Octahydro-2-Napthalenyl Methyl Ketone	1 Kg.	1.	Myrcene, 80%	1.00 kg/kg
		2.	Methyl Ethyl Ketone	0.600 kg/kg
		3.	Toluene	0.02 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

108	Case No.:36/46/82-ALC4/2007	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/82/050/00590/AM08/	RLA File :03/95/040/01115/AM08/	Lic.No/Date:0310460684 12.02.2008	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee decided to defer case for 10.06.2008 for comments of Chemical Division.			

109

Case No.:23/46/82-ALC4/2007	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Approved	
HQ File :01/82/050/00577/AM08/	RLA File :03/94/040/01107/AM08/	Lic.No/Date:0310461418 18.02.2008		
Decision : Committee considered case as per agenda for ratification of norms for export product Ethyl Triphenyl Phosphonium Bromide under para 4.7 of HBP.				
Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/89/2002-Ch.II dated 08.06.2006 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Ethyl Triphenyl Phosphonium Bromide	1 Kg.	1.	Triphenyl Phosphine	0.780 kg/kg
		2.	Ethyl Bromide	0.363 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

110	Case No.:24/46/82-ALC4/2007	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Approved												
	HQ File :01/82/050/00578/AM08/	RLA File :03/94/040/00951/AM08/	Lic.No/Date:0310461427 18.02.2008													
	Decision : Committee considered case as per agenda for ratification of norms for export product Ethyl Triphenyl Phosphonium Bromide under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/89/2002-Ch.II dated 08.06.2006 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="2">Ethyl Triphenyl Phosphonium Bromide</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Triphenyl Phosphine</td><td>0.780 kg/kg</td></tr> <tr> <td>2.</td><td>Ethyl Bromide</td><td>0.363 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Ethyl Triphenyl Phosphonium Bromide	1 Kg.	1.	Triphenyl Phosphine	0.780 kg/kg	2.	Ethyl Bromide
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product												
Ethyl Triphenyl Phosphonium Bromide	1 Kg.	1.	Triphenyl Phosphine	0.780 kg/kg												
		2.	Ethyl Bromide	0.363 kg/kg												

111	Case No.:25/46/82-ALC4/2007	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Approved									
	HQ File :01/82/050/00579/AM08/	RLA File :03/95/040/01123/AM08/	Lic.No/Date:0310461411 18.02.2008										
	Decision : Committee considered case as per agenda for ratification of norms for export product N-Hydroxy Methyl 2-Chloro Acetamide under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/77/2006-Ch.II dated 09.04.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>N-Hydroxy Methyl 2-Chloro Acetamide</td><td>1 Kg.</td><td>1.</td><td>2-Chloro Acetamide</td><td>0.841 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	N-Hydroxy Methyl 2-Chloro Acetamide	1 Kg.	1.	2-Chloro Acetamide
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product									
N-Hydroxy Methyl 2-Chloro Acetamide	1 Kg.	1.	2-Chloro Acetamide	0.841 kg/kg									

112	Case No.:29/46/82-ALC4/2007	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Approved												
	HQ File :01/82/050/00583/AM08/	RLA File :03/94/040/00950/AM08/	Lic.No/Date:0310461422 18.02.2008													
	Decision : Committee considered case as per agenda for ratification of norms for export product Ethyl Triphenyl Phosphonium Bromide under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/89/2002-Ch.II dated 08.06.2006 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="2">Ethyl Triphenyl Phosphonium Bromide</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Triphenyl Phosphine</td><td>0.780 kg/kg</td></tr> <tr> <td>2.</td><td>Ethyl Bromide</td><td>0.363 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Ethyl Triphenyl Phosphonium Bromide	1 Kg.	1.	Triphenyl Phosphine	0.780 kg/kg	2.	Ethyl Bromide
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product												
Ethyl Triphenyl Phosphonium Bromide	1 Kg.	1.	Triphenyl Phosphine	0.780 kg/kg												
		2.	Ethyl Bromide	0.363 kg/kg												

113	Case No.:6/46/82-ALC4/2007	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Rejected
	HQ File :01/82/050/00560/AM08/	RLA File :03/95/040/01119/AM08/	Lic.No/Date:0310461636 19.02.2008	
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee observed that firm was requested to furnish following information vide Chemical Division letter No.14010/81/2005-Ch.II dated 03.04.2008. 1. Production of export item achieved by them for the past two years and corresponding consumption of each import duly certified by Chartered Accountant. 2. Photocopy of norms approved by ALC for the same export item in recent past. 3. Authentic/printed technical literature in support of % yield or norms applied for import. 4. Stage-wise % yield of Mol. Weight alongwith justification starting from input items. 5. Detail of recovery of by products formed during the process in terms of quality and value for per kg. of export item. Above information has not been received and in absence of above technical information, it is not possible to fix norms. Committee, therefore, decided to close the case.			

114	Case No.:18/46/82-ALC4/2007	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/82/050/00572/AM08/	RLA File :03/94/040/01120/AM08/	Lic.No/Date:0310461653 19.02.2008	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee decided to defer case for 10.06.2008 for comments of Chemical Division.			

115	Case No.:30/46/82-ALC4/2007	Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD.	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Approved												
	HQ File :01/82/050/00584/AM08/	RLA File :03/95/040/01127/AM08/	Lic.No/Date:0310461638 19.02.2008	Defer Date:												
	Decision : Committee considered case as per agenda for ratification of norms for export product Sorbitan Mono Oleate under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/14/2006-Ch.II dated 22.05.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="2">Sorbitan Mono Oleate</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Sorbitol 70% Solution</td><td>0.490 kg/kg</td></tr> <tr> <td>2.</td><td>Oleic Acid</td><td>0.665 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Sorbitan Mono Oleate	1 Kg.	1.	Sorbitol 70% Solution	0.490 kg/kg	2.	Oleic Acid
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product												
Sorbitan Mono Oleate	1 Kg.	1.	Sorbitol 70% Solution	0.490 kg/kg												
		2.	Oleic Acid	0.665 kg/kg												

116	Case No.:37/46/82-ALC4/2007	Party Name:SHASUN CHEMICALS & DRUGS LIMITED	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/82/050/00591/AM08/	RLA File :04/24/040/00376/AM08/	Lic.No/Date:0410093956 21.02.2008	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee decided to defer case for 10.06.2008 for comments of PI Division.			

117	Case No.:14/46/82-ALC4/2007	Party Name:CENTAUR CHEMICALS PVT. LTD.,	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/82/050/00568/AM08/	RLA File :03/94/040/01193/AM08/	Lic.No/Date:0310462282	Defer

22.02.2008

Date:10.06.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Rivastigmine Hydrogen Tartrate under para 4.7 of HBP.

Committee decided to defer case for 10.06.2008 for comments of PI Division.

118	Case No.:20/46/82-ALC4/2007	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Approved									
	HQ File :01/82/050/00574/AM08/	RLA File :03/94/040/01195/AM08/	Lic.No/Date:0310462526 25.02.2008										
	Decision : Committee considered case as per agenda for ratification of norms for export product 2 Piperidino Ethanol under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/75/2004-Ch.II dated 01.08.2006 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>2 Piperidino Ethanol</td><td>1 Kg.</td><td>1.</td><td>Piperidine</td><td>0.694 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	2 Piperidino Ethanol	1 Kg.	1.	Piperidine
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product									
2 Piperidino Ethanol	1 Kg.	1.	Piperidine	0.694 kg/kg									

119	Case No.:31/46/82-ALC4/2007	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Rejected
	HQ File :01/82/050/00585/AM08/	RLA File :03/95/040/01141/AM08/	Lic.No/Date:0310462797 26.02.2008	Defer Date:
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee observed that firm was requested to furnish the following information vide Chemical Division letter No.14010/120/2007-Ch.II dated 03.04.2008. 1. Manufacturing process 2. Chemical reactions with molecular and structural formulae and molecular weights. 3. Stage-wise percentage yields. 4. Material balance. 5. Authentic technical literature in support of product of 20% of strength. 6. Authentic technical literature in support of requirement of Propylene Glycol.			

7. Authentic technical literature in support of norms applied.

Above information has not been received and it is not possible to fix norms in absence of above technical information. Committee, therefore, decided to close the case.

RA concerned may take further necessary action as per above decision of NC.

120	Case No.:34/46/82-ALC4/2007	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Approved									
	HQ File :01/82/050/00588/AM08/	RLA File :03/95/040/01140/AM08/	Lic.No/Date:0310462556 26.02.2008										
	Decision : Committee considered case as per agenda for ratification of norms for export product Zinc Salt of 4-and-5Methyl Mercaptobenzimidazole/Zinc 2-Mercapto Toluinidazole (ZMMB) under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/85/2005-Ch.III dated 13.09.2005 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> <tr> <td>Zinc Salt of 4-and-5Methyl Mercaptobenzimidazole/Zinc 2-Mercapto Toluinidazole (ZMMB)</td><td>1 Kg.</td><td>1.</td><td>Ortho Toluene Diamine</td><td>0.733 kg/kg</td></tr> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Zinc Salt of 4-and-5Methyl Mercaptobenzimidazole/Zinc 2-Mercapto Toluinidazole (ZMMB)	1 Kg.	1.	Ortho Toluene Diamine
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product									
Zinc Salt of 4-and-5Methyl Mercaptobenzimidazole/Zinc 2-Mercapto Toluinidazole (ZMMB)	1 Kg.	1.	Ortho Toluene Diamine	0.733 kg/kg									

121	Case No.:35/46/82-ALC4/2007	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Approved
	HQ File :01/82/050/00589/AM08/	RLA File :03/95/040/01138/AM08/	Lic.No/Date:0310462555 26.02.2008	
	Decision : Committee considered case as per agenda for ratification of norms for export product Accinox ODPS Antioxidant Dioctyl Diphenyl Amine (Powder/Flake) under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/88/2004-Ch.II dated 24.07.2006 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Accinox ODPS Antioxidant Dioctyl Diphenyl Amine (Powder/Flake)	1 Kg.	1.	Diphenyl Amine	0.405 kg/kg
		2.	Di-Isobutylene	0.680 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

122	Case No.:2/3/82-ALC4/2008	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Approved												
	HQ File :01/82/050/00002/AM09/	RLA File :03/94/040/01170/AM08/	Lic.No/Date:0310462992 27.02.2008													
	Decision : Committee considered case as per agenda for ratification of norms for export product 7-Acetyl-1,2,3,4,5,6,7,8-Octahydro-1,1,6,7-Tetramethyl Naphthalne under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/77/2004-Ch.II dated 19.10.2006 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> <tr> <td rowspan="2">7-Acetyl-1,2,3,4,5,6,7,8-Octahydro-1,1,6,7-Tetramethyl Naphthalne</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Myrcene</td><td>0.668 kg/kg</td></tr> <tr> <td>2.</td><td>3-Methyl-3-Penten-2-one</td><td>0.481 kg/kg</td></tr> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	7-Acetyl-1,2,3,4,5,6,7,8-Octahydro-1,1,6,7-Tetramethyl Naphthalne	1 Kg.	1.	Myrcene	0.668 kg/kg	2.	3-Methyl-3-Penten-2-one
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product												
7-Acetyl-1,2,3,4,5,6,7,8-Octahydro-1,1,6,7-Tetramethyl Naphthalne	1 Kg.	1.	Myrcene	0.668 kg/kg												
		2.	3-Methyl-3-Penten-2-one	0.481 kg/kg												

124	Case No.:1/3/82-ALC4/2008	Party Name:KALPSUTRA CHEMICALS PVT. LTD.	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Approved
	HQ File :01/82/050/00001/AM09/	RLA File :03/94/040/01196/AM08/	Lic.No/Date:0310463564 03.03.2008	
	Decision : Committee considered case as per agenda for ratification of norms for export product Lauryl Nitrile (Clonal) under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/5/2005-Ch.II dated 14.02.2005 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Lauryl Nitrile	1 Kg.	1.	Lauric Acid	1.228 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

123

Case No.:39/46/82-ALC4/2007	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Approved	
HQ File :01/82/050/00593/AM08/	RLA File :34/24/040/00232/AM08/	Lic.No/Date:3410020968 03.03.2008	:	
Decision : Committee considered case as per agenda for ratification of norms for export product Isophthaloyl Chloride under para 4.7 of HBP.				
Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/101/2002-Ch.II dated 10.10.2006 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Isophthaloyl Chloride	1 Kg.	1.	Isophthaloyl Chloride	0.908 kg/kg
		2.	Thionyl Chloride	1.30 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

125	Case No.:3/3/82-ALC4/2008	Party Name:PRATAP ORGANICS	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/82/050/00003/AM09/	RLA File :03/95/040/01189/AM08/	Lic.No/Date:0310463615 04.03.2008	Defer Date:24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee decided to call for end use of export product from firm. Accordingly, case was deferred for 24.06.2008.			

126	Case No.:4/3/82-ALC4/2008	Party Name:METROPOLITAN EXIMCHEM LTD.		Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Approved
	HQ File :01/82/050/00004/AM09/	RLA File :03/95/040/01131/AM08/		Lic.No/Date:0310463572 04.03.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product MR-3 (1,4,6-Tri [(2,4-Dihydroxy 3-Methyl) Phenyl] 1,3,5-Triazine under para 4.7 of HBP.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/65/2006-Ch.II dated 05.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
MR-3 (1,4,6-Tri [(2,4-Dihydroxy 3-Methyl) Phenyl] 1,3,5-Triazine	1 Kg.	1.	1-2 Methyl Resorcinol	1.103 kg/kg
		2.	Sulfolane	1.200 kg/kg

RA concerned may take further necessary action as per above decision of NC.

127	Case No.:1/46/82-ALC4/2007	Party Name:SKYLEAD CHEMICALS LTD.,	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/82/050/00555/AM08/	RLA File :24/80/040/00009/AM08/	Lic.No/Date:2410020710 05.03.2008	Defer Date:10.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 4-Amino Pyridine under para 4.7 of HBP. Committee decided to defer case for 10.06.2008 for comments of Chemical Division.			

128	Case No.:2/46/82-ALC4/2007	Party Name:KUDDOES CHEMIE LTD.,	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/82/050/00556/AM08/	RLA File :22/24/040/00076/AM08/	Lic.No/Date:2210007544 10.03.2008	Defer Date:24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee observed that agenda has been generated, but details of the case has not been generated in the agenda. Committee, therefore, decided to refer the case to NIC for generating the details in the agenda. Accordingly, case was deferred for 24.06.2008.			

129	Case No.:5/3/82-ALC4/2008	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/82/050/00005/AM09/	RLA File :22/24/040/00092/AM08/	Lic.No/Date:2210007674 31.03.2008	Defer Date:10.06.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Azithromycin Tablets 250 mg and 500mg under para 4.7 of HBP.

Committee decided to defer case for 10.06.2008 for comments of PI Division.

130	Case No.:1/7/82-ALC4/2008	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Rejected
	HQ File :01/82/050/00221/AM09/	RLA File :08/24/040/00018/AM09/	Lic.No/Date:0810071608 01.05.2008	
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee observed that Advance Authorisation has been issued under adhoc norms fixed category under para 4.7.1 of HBP. Committee, therefore, decided to close the case.			

131	Case No.:2/7/82-ALC4/2008	Party Name:BODAL CHEMICALS LTD	Meet No/Date:7/82-ALC4/2008 13.05.2008	Status:Case Deferred
	HQ File :01/82/050/00222/AM09/	RLA File :08/24/040/00005/AM09/	Lic.No/Date:0810071621 02.05.2008	Defer Date:24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee observed that agenda has been generated, but details of the case has not been generated in the agenda. Committee, therefore, decided to refer the case to NIC for generating the details in the agenda. Accordingly, case was deferred for 24.06.2008.			

Date:13.05.2008
Place:New Delhi

Shyam Lal
Foreign Trade Development Officer